

**DIVISION BENCH**

**ITEM NO.105**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**Appeal No.11/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 2<sup>nd</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>PR. COMMISSIONER OF INCOME TAX V/S M/S FADEL MARKETING SERVICES PVT. LTD. AND ANR.</b>
<b>UNDER SECTION</b>	<b>252(3) R/W 252(1) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Krishna Agarwal, Sr. S.C. *: For the Appellant*  
Sh. Anurup Dutta Proxy for *: For the ROC*  
Sh. Shivendra Bahadur Singh, CGSC

**ORDER**

Ld. Counsels representing the respective parties are present.

- 1.** As per the previous order dated 6<sup>th</sup> February, 2024, the Respondent Company was already set ex-parte. There is no response filed by the Company.
- 2.** After arguing for some time, on behalf of the Income Tax Department, Ld. Counsel representing the appellant seeks and is granted two weeks time to file an affidavit with supporting documents, if any, with respect to the date when the appellant came to know about the striking off the name of the Company.
- 3.** Let the needful be done within a period of two weeks.

**-Sd-**

**-Sd-**

4. RoC is also directed to file STK-7, in order to show the date of striking off and also provide the details of grounds for which the Company was struck off.
5. Let the matter be adjourned for further hearing on 13<sup>th</sup> June, 2024.

***-Sd-***  
**(Ashish Verma)**  
**Member (Technical)**

***2<sup>nd</sup> May, 2024***

*Bipul Kumar Tiwari*  
*(Stenographer)*

***-Sd-***  
**(Praveen Gupta)**  
**Member (Judicial)**